COURT-I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(APPELLATE JURISDICTION)

APPEAL NO. 200 OF 2016

Dated: 26th October, 2016

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member

In the matter of:

The South Indian Sugar Mills Association & Ors. .... Appellant(s)
Vs.
Tamil Nadu Electricity Regulatory Commission & Ors. .... Respondent(s)

Counsel for the Appellant(s) : Mr. Rahul Balaji

Counsel for the Respondent(s) : Mr. Sethu Ramalingam for R-1

Mr. S. Vallinayagam for R-2

ORDER

Learned counsel for the respondents seek two weeks time to file reply. They may file the same on or before 10.11.2016 after serving copy on the other side. Thereafter, rejoinder may be filed on or before 25.11.2016 after serving copy on the other side.

List the matter on ***07.12.2016.***

(I.J. Kapoor)
Technical Member

(Justice Ranjana P. Desai)
Chairperson

ts/vt